

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 255**  
**83(ND)2016**

**IN THE MATTER OF:**  
**Khanna Traders & Ors.**

... **Applicant/Petitioner**

**Versus**

**M/s. Scholar Publishing House Pvt. Ltd. &  
Ors.**

... **Respondent**

**Under Section: 397/398 Comp. Act.**

**Order delivered on 17.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Amrita Sarkar, Adv. Himanshi Goel,  
Adv. Eesha Shonak

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 5 pm. In the wake, the hearing in the captioned matter is deferred to 20.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**